

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 9

CA(CAA) No. 24/Chd/Chd/2024

IN THE MATTER OF:

Ambitious Enterprises Pvt. Ltd.

...Petitioner

Vs.

Top-ten Software Pvt. Ltd.

...Respondent

Under Section: 230-232, CA 2013

Order delivered on 14.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Rahul Jogi, Advocate

ORDER

The present petition has been filed under Section 230-232 of the Companies Act, 2013 for the merger of Applicant Company No. 1 to 5 with Applicant Company No. 6. A date is requested by Ld. Counsel for the petitioner for filing specific affidavit that there is no reduction of the assets in the present petition. Let the same be done within one week. Let the matter be listed on 05.07.2024 in the supplementary list.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti